## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

## **ORDER SHEET**

COURT NO.: 1 10.01.2019

O.A./260/38/2019 D BHOI STAY ON MEMO.COPY OF OA NOT -V/S-

SERVED THE RUBBER BOARD

ITEM NO:20

FOR APPLICANTS(S) Adv.: Mr. B. P. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. A. K. Mohapatra

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Notes of The Registry	Order of The Tribunal
	Heard Mr. B. P. Mohanty, learned counsel for the Applicant and Mr. A. K. Mohapatra, learned counsel for the Respondents.
	In this case, the limited grievance of the Applicant is that a disciplinary proceeding has been initiated against him and charges have been framed based on no-evidence and the Inquiry Officer has also been appointed. It is submitted by the Ld. Counsel for the applicant that both the I.O and P.O who have been appointed to conduct inquiry belong to Kerala and therefore, the inquiry is proposed to be held at Kerala. It is the submission of the applicant that since he is working at Odisha, inquiry should be held in Odisha.
	Shri A. K. Mohapatra, Ld. Counsel for the Respondents submitted that the complaints is of serious in nature and therefore a memo of charge sheet has been served on the applicant vide AnnexureA/1. He requested for some time to file a reply.
	In view of the limited prayer made by the learned counsel for the applicant as above and without expressing any opinion on the merit of case, the O.A. is disposed of at this stage with a direction to the Respondent No.1/competent authority to consider the holding of inquiry in Orissa unless there are some legal constraints.
	Accordingly, the O.A. is disposed of at this stage. No costs.
	Copy of the Original Application and other documents shall be sent to Respondent No.1 for which, the Ld. Counsel for the Applicant has agreed to file necessary requisition.
	Free copy of this order be made available to the Ld. Counsel for both the parties.
	( SWARUP KUMAR MISHRA) ( GOKUL CHANDRA PATI) MEMBER (J) MEMBER (A)
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